

Ms. Payal Gupta & Ors.
Vs.
Mr. Kamal Gupta & Ors.

14.05.2020

This matter has been heard in the open Court. Social distancing guidelines have been strictly observed.

Present: Sh. Rajeev Lochan, Id. Counsel for plaintiff.

Heard.

This is a suit for declaration for right in immovable properties, permanent injunction and partition of joint properties. Suit is accompanied with an application under Order XXXIX Rule 1 & 2 CPC.

The scanned/electronic copy has matter missing at the bottom of many pages and the Id. Counsel for plaintiff has placed on record a paperbook. The same be tagged with the file.

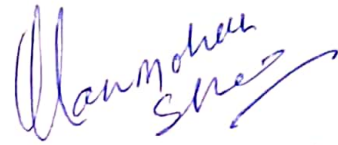
This is a suit filed under Oder XXXIII CPC in *forma pauperis* .i.e. suing as an indigent person. As such it has to be treated as an application under Oder XXXIII CPC till the application to sue as an indigent person is disposed of.

I am satisfied that from the facts pleaded in the case and the submissions made at Bar that this is a matter to be treated as an urgent one in view of the precarious situation of the plaintiffs, three of whom are minor, the matter is accordingly treated as an urgent one.

Manmohan
Sharma

It is submitted by ld. Counsel for the plaintiff that certain new developments have come to the knowledge of the plaintiffs which are required to be brought on record.

As sought, list on 18.05.2020. Be put up before the Ld. District & Sessions Judge (HQs) for appropriate orders in case the lockdown is over, else before the Ld. Judge on Duty if the Lockdown is extended.



(Man Mohan Sharma)

District Judge,(Commercial Court)-06
Central District, THC Court/14.05.2020